

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 1529/2018

(Arising out of impugned final judgment and order dated 11-10-2017 in AN No. 32371/2017 passed by the High Court Of Judicature At Allahabad)

PAWAN KUMAR & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.
WITH
SLP(Cr1) No. 10211/2017 (II)

Respondent(s)

Date : 10-01-2020 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE K.M. JOSEPH

For Petitioner(s) Mr. Mayank Sharma, Adv.
Dr. Surender Singh Hooda, AOR

For Respondent(s)
State Ms. Garima Prashad, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the petitioner submits that some endeavour is on to mutually resolve the dispute with the private respondent, though despite service, none has chosen to appear for the second respondent.

List after four weeks.

(ASHA SUNDRIYAL)
COURT MASTER

(VIRENDER SINGH)
COURT MASTER